



**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 3rd JUNE, 2024, 10:30 A.M.

**IA(IBC)/104/GB/2024
In CP(IB)/16/GB/2017**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Krishma Suppliers Private Limited Vs Shree Krishana Tea Co Pvt Ltd.
UNDER SECTION	U/s 12A of IBC, 2016 R/w Reg. 30A of IBBI Regulation, 2016

For Petitioner (s) : Mr. Arun Kumar Gupta, CA

For Respondent (s) :

ORDER

Ld. Authorized Representative CA Mr. Arun Kumar Gupta appears on behalf of the Interim Resolution Professional, Mr. Chhedi Rajbhar.

IA(IBC)/104/GB/2024 is an application filed under Section 12A of IBC, 2016 for withdrawal of the main petition due to an amicable settlement reached out between the parties out of court. Ld. Authorized Representative states that there is only one Financial Creditor and the required forms have been executed by it and also that CoC has not been constituted till date. Ld. Authorized Representative further confirms that all the CIRP expenses including fees of IRP and CIRP related expenses have been paid and settled in full.

In view of the above, as prayed for application is allowed and main company petition **CP(IB)/16/GB/2017** is **dismissed** as withdrawn. Consequently, CIRP order dated 20.07.2017 is withdrawn by releasing the Corporate Debtor from all the rigors of CIRP. The Board of the



Corporate Debtor is restored to the same position as it was on the date of initiation of CIRP.

With the above Orders the matter shall stand **disposed of**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)